



सत्यमेव जयते

UTTARAKHAND COURT NEWS

(A Quarterly Court Magazine)

Vol.-VIII Issue No.-3 (July- September, 2017)



High Court of Uttarakhand, Nainital

EDITORIAL BOARD

Hon'ble Mr. Justice Sudhanshu Dhulia
Hon'ble Mr. Justice Alok Singh
Hon'ble Mr. Justice U. C. Dhyani

COMPILED BY

Narendra Dutt, Registrar General, High Court of Uttarakhand

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UTTARAKHAND HIGH COURT

LIST OF JUDGES (As on 30th September, 2017)

SL. No.	Name of the Hon'ble Judge	Date of Appointment
1.	Hon'ble Mr. Justice K.M. Joseph (Chief Justice)	31.07.2014
2.	Hon'ble Mr. Justice Rajiv Sharma	26.09.2016
3.	Hon'ble Mr. Justice V.K. Bist	01.11.2008
4.	Hon'ble Mr. Justice Sudhanshu Dhulia	01.11.2008
5.	Hon'ble Mr. Justice Alok Singh	26.02.2013
6.	Hon'ble Mr. Justice Servesh Kumar Gupta	21.04.2011
7.	Hon'ble Mr. Justice Umesh Chandra Dhyani	13.09.2011
8.	Hon'ble Mr Justice Lok Pal Singh	19.05.2017
9.	Hon'ble Mr Justice Manoj Kumar Tiwari	19.05.2017
10.	Hon'ble Mr Justice Sharad Kumar Sharma	19.05.2017

* * * * *

Transfer of Judicial Officers

S.No.	Name & Designation of the Officer	Place of Transfer	Date of Order
1	Sri Dinesh Prasad Gairola Dist. & Sessions Judge, Hardwar	Dist. & Sessions Judge, Uttarkashi	03.08.17
2	Sri Rajendra Singh Presiding Officer, Labour Court, Hardwar	Dist. & Sessions Judge, Hardwar	03.08.17
3	Sri G.S. Dharamshatu Dist. & Sessions Judge, Uttarkashi	Presiding Officer, Labour Court, Hardwar	03.08.17
4	Smt Anjushree Juyal Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, Dehradun	Addl. Charge of Registrar, Public Service Tribunal, Uttarakhand, Dehradun	03.08.17

Circulars



From:

Registrar General,
High Court of Uttarakhand,
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
8. Principal Judge, Family Court, Dehradun and Judges, Family Court of Hardwar, Nainital, Pauri Garhwal, Tehri Garhwal, Kotdwar, Vikasnagar, Almora and Udham Singh Nagar.
9. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
10. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
11. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
13. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
14. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
15. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.

C.L. No. 03 /UHC/Admin.A/2017

Dated: July 03, 2017.

Subject: Nomination of Administrative Judge(s).

Sir,

In supersession of earlier Circular Letters on the subject noted above, I have to inform that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges as the Administrative Judge Incharge of the District(s) shown against their names in the list given below with immediate effect.

- | | | |
|----|---|-----------------------------------|
| 1. | Hon'ble Mr. Justice Rajiv Sharma | - Dehradun and Uttarkashi |
| 2. | Hon'ble Mr. Justice V.K. Bist | - Hardwar and Almora |
| 3. | Hon'ble Mr. Justice Sudhanshu Dhulia | - Udham Singh Nagar and Champawat |
| 4. | Hon'ble Mr. Justice Alok Singh | - Nainital |
| 5. | Hon'ble Mr. Justice S.K. Gupta | - Pauri Garhwal & Bageshwar |
| 6. | Hon'ble Mr. Justice U.C. Dhyani | - Tehri Garhwal |
| 7. | Hon'ble Mr. Justice Lok Pal Singh | - Chamoli |
| 8. | Hon'ble Mr. Justice Manoj Kumar Tiwari | - Rudraprayag |
| 9. | Hon'ble Mr. Justice Sharad Kumar Sharma | - Pithoragarh |

HIGH COURT OF UTTARAKHAND
NAINITAL
NOTIFICATION

No. 219 /UHC/Admin.A/2017

Dated: September 13 , 2017.

In exercise of powers conferred U/S 11(3) of the Code of Criminal Procedure, 1973, following Judicial Officers of the rank of Civil Judge (Jr. Div.) are conferred with the powers of Judicial Magistrate 1st Class to exercise these powers within the district where they remain posted:

Sl. No.	Name
1.	Ms. Bushra Kamal
2.	Sri Sachin Kumar
3.	Sri Ramesh Chandra
4.	Ms. Meenakshi Sharma
5.	Ms. Ashalika Pandey
6.	Ms. Bharti Manglani
7.	Sri Vishal Vashisht
8.	Ms. Aiswarya Bora
9.	Ms Parul Thapliyal
10.	Sri Amit Bhatt
11.	Ms. Chandreshwari Singh
12.	Sri Rajendra Kumar
13.	Ms. Soniya
14.	Ms. Krishtika Gunjiyal
15.	Ms. Kalpana
16.	Sri Rajnish Mohan
17.	Sri Puneet Kumar
18.	Sri Prakash Chandra

By Order of the Court

HIGH COURT OF UTTARAKHAND
NAINITAL
NOTIFICATION

No. 220 /UHC/Admin.A/2017

Dated: September 13, 2017.

In exercise of powers conferred by Sub Section (2) of Section 19 of the Bengal, Agra, and Assam Civil Courts Act, 1887 (Act No. XII of 1887) [also applicable to the State of Uttarakhand] read with government of Uttarakhand Notification No. 420-Ek (1)/XXXVI (1)/Nyay Anubhag/2005 dated 07.11.2005, the High Court is pleased to direct that the following 18 Civil Judges (Jr.Div.), posted in the State of Uttarakhand, shall have jurisdiction to try Civil Suits of pecuniary value not exceeding ₹ 1.00 Lac.

Sl. No.	Name
1.	Ms. Bushra Kamal
2.	Sri Sachin Kumar
3.	Sri Ramesh Chandra
4.	Ms. Meenakshi Sharma
5.	Ms. Ashalika Pandey
6.	Ms. Bharti Manglani
7.	Sri Vishal Vashisht
8.	Ms. Aiswarya Bora
9.	Ms. Parul Thapliyal
10.	Sri Amit Bhatt
11.	Ms. Chandreshwari Singh
12.	Sri Rajendra Kumar
13.	Ms. Soniya
14.	Ms. Krishtika Gunjiyal
15.	Ms. Kalpana
16.	Sri Rajnish Mohan
17.	Sri Puneet Kumar
18.	Sri Prakash Chandra

By Order of the Court,

INSTITUTION, DISPOSAL AND PENDENCY OF CASES**➤ HIGH COURT OF UTTARAKHAND (from 01.07.2017 to 30.09.2017)**

						Pendency (As on 01.07.2017)		
						Civil Cases	Criminal Cases	Total Pendency
						21705	9392	31097
Institution (01.07.2017 to 30.09.2017)			Disposal (01.07.2017 to 30.09.2017)			Pendency (As on 30.09.2017)		
Civil Cases	Criminal Cases	Total Institution	Civil Cases	Criminal Cases	Total Disposal	Civil Cases	Criminal Cases	Total Pendency at the end of 30.09.17
3635	2277	5912	4848	2415	7263	20492	9254	29746

District Courts
(From 01.07.2017 to 30.09.2017)

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 30.09.17
		Opening Balance as on 01.07.17	Institution from 01.07.17 to 30.09.17	Disposal from 01.07.17 to 30.09.17	Pendency at the end of 30.09.17	Opening Balance as on 01.07.17	Institution from 01.07.17 to 30.09.17	Disposal from 01.07.17 to 30.09.17	Pendency at the end of 30.09.17	
1.	Almora	313	139	155	297	745	507	559	693	990
2.	Bageshwar	132	60	76	116	410	311	335	386	502
3.	Chamoli	281	82	86	277	778	488	538	728	1005
4.	Champawat	153	46	55	144	963	1098	1081	980	1124
5.	Dehradun	11987	3469	3666	11790	89370	27260	25996	90634	102424
6.	Haridwar	10155	2206	2257	10104	38423	10543	8816	40150	50254
7.	Nainital	2401	427	541	2287	10101	4188	3926	10363	12650
8.	Pauri Garhwal	1034	256	311	979	3279	1321	1275	3325	4304
9.	Pithoragarh	373	92	112	353	1086	1599	1326	1359	1712
10.	Rudraprayag	143	33	42	134	1583	1073	1245	1411	1545
11.	Tehri Garhwal	316	102	117	301	1536	590	663	1463	1764
12.	U.S.Nagar	5588	1326	1390	5524	27000	9175	5812	30363	35887
13.	Uttarkashi	378	112	106	384	973	609	648	934	1318
	Total	33254	8350	8914	32690	176247	58762	52220	182789	215479

➤ **Family Courts (From 01.07.2017 to 30.09.2017)**

Sl. No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 30.09.17
		Opening Balance as on 01.07.17	Institution from 01.07.17 to 30.09.17	Disposal from 01.07.17 to 30.09.17	Pendency at the end of 30.09.17	Opening Balance as on 01.07.17	Institution from 01.07.17 to 30.09.17	Disposal from 01.07.17 to 30.09.17	Pendency at the end of 30.09.17	
1.	Almora	76	56	71	61	79	49	72	56	117
2.	Dehradun	1602	609	486	1725	803	292	215	880	2605
3.	Rishikesh	183	55	48	190	158	51	37	172	362
4.	Vikas Nagar	111	44	36	119	112	41	34	119	238
5.	Nainital	518	107	120	505	826	130	139	817	1322
6.	Haridwar	690	211	220	681	551	149	150	550	1231
7.	Roorkee	457	169	166	460	512	112	120	504	964
8.	Pauri Garhwal	72	20	21	71	91	25	39	77	148
9.	Kotdwar	174	51	37	188	231	32	32	231	419
10.	Tehri Garhwal	102	38	59	81	45	14	21	38	119
11.	U.S. Nagar	817	269	285	801	894	155	192	857	1658
	TOTAL	4726	1573	1478	4882	4223	1001	979	4245	9066

Some Recent Judgments of Uttarakhand High Court

Division Bench Judgments

1. In *Spl. Application No. 426 of 2017 State of Uttarakhand Vs. Ram Das* decided on 17.07.2017, the bench observed that in view of Rules 6 of Uttaranchal Government Servant Resignation Rules, 2003, the service of the Govt. Servant shall not be terminated unless the request of resignation is accepted and on such acceptance, the service shall stand terminated with effect from the date of issue of order of acceptance or from such future date as mentioned in the order of acceptance.
2. In *Special Appeal No. 417 of 2013, Laxaman Singh Rautela & Others Vs. State of Uttarakhand & others*, with special application no. 581 of 2015 decided on 27.07.2017, the bench observed that the statutory Rule can not be called in question on the basis that it deprived a person of his legitimate expectation.
3. In *Cri. Application No. 32 of 2016, Bhagwan Singh Vs. State* decided on 14.07.2017, the bench observed that the incident was not a pre-meditated or pre-planned fight, but it was the case of sudden and grave provocation, the accused was not armed with deadly weapon and the accused had no intention to kill the deceased, but he definitely had the knowledge that the injuries inflicted upon the deceased with stones would result in his death and therefore, the appellant/accused was liable to be convicted u/s 304 Part-II I.P.C. and not under section 302 I.P.C.
4. In *Criminal Jail Appeal No. 09/2011 Darvan Singh Vs. State of Uttarakhand* decided on 10.07.2017, the bench observed that the accused alone was living with his wife at the time of her death and it was for the accused to explain the injuries found on the person of the deceased and the circumstances, under which, she died in his house and that, the failure of the accused to explain the same, coupled with other evidence, was a grave circumstance mitigating him.
5. In *A.O. No. 625 of 2016, Sonal Vs. Deepak Khanna & another* decided on 13.07.2017, the bench held that the proceedings for custody of child u/s 23 of the Protection of Women from Domestic Violence Act are interim measures and the main object Protection of Women from Domestic

Violence Act is to protect the rights of women, while the Guardians & Wards Act ensures protection and welfare of the child and that, the pendency of application u/s 23 of Protection of Women from Domestic Violence Act, could not bear embargo for considering the application u/s 10 read with Section 25 of the Guardians and Wards Act.

6. In *W.P. (Criminal) No. 303 of 2017, Mohd. Yameen Vs. Union of India & Others*, decided on 19.09.2017, the bench observed that the High Court has power of transferring the investigation from Civil Police to C.B.I., but the High Court, while passing such order must bear in mind that such power must be exercised sparingly, cautiously and in exceptional situations.
7. In *Criminal Appeal No. 91 of 2011, Jasveer & another Vs. State of Uttarakhand & others* decided on 10.07.2017, the bench observed that the burden to prove the plea of alibi is upon the accused. The accused can prove the plea of alibi by leading evidence during trial. Strict proof is required for establishing the plea of alibi. The plea of alibi taken by the accused needs to be considered only when the burden, which lies on the prosecution, has been discharged satisfactorily.
8. In *Govt. Appeal No. 30 of 2011, State of Uttarakhand Vs. Shamsher Ali & others* decided on 10.07.2017, the bench observed that the identification parade should be held immediately after arrest. During test identification parade, accused were required to be mixed up with the remaining persons, endeavour should be made to ensure that built and clothes of the accused persons and other person should be the same and the detailed procedure laid down in Para 443 of the U.P. Jail Manual (as applicable in Uttarakhand) and Rule 61 of General Rule (Criminal) should be followed. The delay in conducting test identification parade and keeping the accused unmasked may create possibility of the accused having been shown to the witnesses and different clothes and built of persons in identification parade makes it easy for witnesses to identify the accused.
9. In *F.A. No. 34 of 2016, Smt. Richa Vs. Amit Rawat* decided on 18.07.2017, the bench observed that the order passed u/s 24 of Hindu Marriage Act is an interlocutory and appeal against the same is not maintainable u/s 19 of Family Courts Act, leaving it open to the appellant to seek an appropriate remedy, if so advised, before the appropriate forum and under the appropriate

- I) Whether the amendment sought is imperative for proper & effective adjudication of case,
 - II) Whether the application for amendment is bonafide or malafide,
 - III) The amendment should not cause such prejudice to the other side which can not be compensated adequately in terms of money,
 - IV) Refusing amendment would in fact lead to injustice or lead to multiplicity of litigations,
 - V) Whether the proposed amendment constitutionally or fundamentally changes the nature and character of case,
 - VI) As a General Rule, the court should decline amendments if a fresh suit on the amended claims would be barred by limitation on the date of application.
6. In *W.P. No. 1051/2006 (M/S) Paswara Electronics Pvt. Ltd. Vs State of Uttarakhand & others* decided on 26.07.17, the bench observed that the stamp duty in relation to an immovable property is always determined on the basis of status of the land, as prevailing on the date of execution of the sale deed and same can not be revised at a later stage, merely because the Collector has revised the circle rates by virtue of subsequent notification.
7. In *W.P. No. 1790/2006 (M/S), Chaman Lal Vs District Judge, Haridwar & Others*, decided on 20.07.17, the bench held that the society can never be treated as a trust, so far as the U.P. Act XIII of 1972 is concerned and the term 'society' can not be interpreted as a trust u/s 2(bb) and Section 2 (f) of the Act. If the plaintiff does not discharged his responsibility to show that at the time of institution of suit, the institution is continuing to be involved in public charitable society, he is not entitled for the benefit of exemption u/s 2 (bb) of the Act.
8. In *Civil Revision No. 20/2014 M/s Rameshwar Prasad Maneshwar Prasad Vs Mohan Singh Panwar & Others* decided on 25.08.2017, the bench observed that the District Judge is persona designate under the Arbitration and Conciliation Act 1996, and an execution application for executing an arbitral award can be filed only in the court of District Judge and in view of Section 42 of the Act, the District Judge has no jurisdiction to transfer the same to the court of Additional District Judge, which has no jurisdiction to execute the award.

9. In *W.P. No 400/2004 (M/S) State Vs Chief Controller of Revenue & others* decided on 04.09.17, the bench observed that non disclosure of material facts amounts to suppression of these facts. Disclosure of all the facts is necessary for invoking the jurisdiction of constitutional courts and its concealment will result in dismissal of proceedings. It is further observed that the state can not be kept at different pedestal as compared to that of a common litigant, rather, when the state is facing the proceedings in writ jurisdiction before any court of law, at least, it is expected from the state and its agencies to fair to the court, while raising the pleadings.

Major Events & Initiatives

1. **Independence Day Celebration:** On 15th August, 2017, Independence Day was celebrated in High Court premises with great enthusiasm. On this occasion, national flag was hoisted by Justice Rajiv Sharma, Senior Judge . Justice Sudhanshu Dhulia, Justice Alok Singh, Justice S.K.Gupta, Justice U.C.Dhyani, Justice Lokpal Singh, Justice Manoj Kumar Tiwari, Justice Sharad Kumar Sharma graced the occasion. Officers, Officials of Registry, Advocates were also present to mark the occasion.

Programmes attended by Hon'ble Judges(From July–September,2017)

1. Hon'ble Mr Justice K.M.Joseph, the Chief Justice, visited New Delhi to attend the "Meeting of Hon'ble Chief Justice of India with Hon'ble Chief Justices of High Courts" on 22.07.2017.
2. Hon'ble Mr Justice V.K. Bist visited Bengaluru to attend "National Launch of the report of the Regional Conference on the effective implementation of the Juvenile Justice Act, 2015 on 05.08.17.
3. Hon'ble Mr Justice Lokpal Singh & Hon'ble Mr Justice Manoj Kumar Tiwari visited National Judicial Academy, Bhopal to attend "National Judicial Conference for newly elevated High Court Justices on Public Law" from 15.09.17 to 17.09.17.

ACTIVITIES OF SLSA FOR THE MONTHS OF JULY TO SEPTEMBER, 2017

NATIONAL LOK ADALATS

As per directions of National Legal Services Authority and under the valuable guidance of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, two National Lok Adalats were organized in the State of Uttarakhand from Tehsil Level to District Level in all the Courts and Quasi Judicial Authorities, including the Hon'ble High Court on 08.07.2007 and 09.09.2017 respectively. In the said National Lok Adalats, apart from the civil and criminal cases, the matters pertaining to labour disputes, revenue disputes, land acquisition act, family disputes, MACT, NI Act, water and electricity and all such matters which can be settled amicably were taken up.

In these National Lok Adalats, total number of **26,299** cases were listed and out of them **6,760** cases were settled amicably. Amount to the tune of **Rs. 31,89,90,636/-** was also settled.

LEGAL LITERACY AND AWARENESS DRIVE AT STATE LEVEL

In order to propagate legal awareness and to make the people aware about the legal aid services and activities being run by the legal services institutions, the Uttarakhand State Legal Services Authority put up a stall during the 'Harela Fair' at Bhimtal, District-Nainital from 16.07.2017 to 21.07.2017. The Member Secretary as well as Officer on Special Duty, Uttarakhand State Legal Services Authority sensitised the common people about the schemes and activities of legal services institutions with the help of PLVs and Panel Advocates. Total **699** persons visited the stall and got benefited. Also, **13740** booklets of Saral Kanooni Gyan Mala series were also distributed to the people.

On the occasion of Nandastami Mela, the Uttarakhand State Legal Services Authority in coordination with District Legal Services Authority installed a stall at Flat Ground, Nainital from 27.08.2017 to 01.09.2017. People visiting the stall were informed about the importance of common laws relating to their day-to-day life and their legal rights and duties. A total number of 886 persons were benefited and 26580 booklets on various subjects of law were distributed. Documentary films relating to various laws and paintings covering NALSA schemes were also displayed.

LEGAL AWARENESS CAMPAIGN THROUGH MOBILE VAN

So as to provide legal aid and advice at the doorsteps, legal awareness and sensitization camps are being organized through mobile van throughout the State at various villages of different districts. During the months of July, 2017 to September, 2017 State Legal Services Authority's mobile van visited District-Pauri Garhwal covering 15 villages whereby 1224 persons were benefitted.

In the said camps documentary films on the subjects of mediation, lok adalat and legal aid prepared by National Legal Services Authority and State Legal Services Authority were displayed. The queries raised by the villagers were also resolved on the spot. The applications were also received for legal aid which were either disposed of at the level of State Authority or were sent to the authorities concerned for appropriate and necessary action.

LEGAL AWARENESS ON COMMEMORATIVE DAYS

Between the months of July, 2017 to September, 2017, the World Population Day, World Hepatitis Day and International Literacy Day were observed throughout the State. During these occasions, 85 special legal literacy and awareness camps were organized wherein 6,836 people got benefitted.

Also, the people at large were made aware about the nine schemes launched by National Legal Services Authority, by all the District Legal Services Authorities by organizing legal awareness camps, programmes and seminars.

STATISTICAL INFORMATION

STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JULY, 2017 TO SEPTEMBER, 2017

S. No.	Name of DLSA's	No. of Lok Adalats Held	No. of Cases Taken up	No. of Cases Disposed off	Compensation/ Settlement Amount	Amount Realized As Fine (in Rs.)	No. of Persons Benefited in Lok Adalat
01	ALMORA	02	1474	325	1,61,17,592	1,55,400	325
02	BAGESHWER	05	421	153	1,48,12,790	1,63,250	153
03	CHAMOLI	02	331	137	1,39,18,004	68,000	137
04	CHAMPAWAT	02	272	108	9,85,927	1,34,250	108
05	DEHRADUN	05	20325	8450	4,82,37,857	40,10,669	8581
06	HARDWAR	02	8838	1791	3,66,27,886	10,35,843	1791
07	NAINITAL	03	4614	637	1,99,24,704	10,02,050	637
08	PAURI GARHWAL	02	692	400	1,51,05,634	3,18,950	400
09	PITHORAGARH	05	1179	264	51,45,260	2,30,200	295
10	RUDRAPARYAG	02	312	70	53,29,611	-	70
11	TEHRI GARHWAL	02	390	147	1,83,18,958	1,17,100	147
12	U.S. NAGAR	02	3184	1033	9,21,90,478	6,33,950	1033
13	UTTARKASHI	02	528	172	89,92,864	23,100	172
14	Helse, Ntl	02	684	59	2,78,80,841	-	59
	TOTAL :-	38	43244	13746	32,35,88,406	78,92,762	13908

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE STATE OF
UTTARAKHAND FOR
THE PERIOD FROM JULY, 2017 TO SEPTEMBER, 2017**

S. No.	Name of DLSA's	No. of Camps Organized	No. of Persons Benefited in Camps
01	ALMORA	47	8251
02	BAGESHWER	40	2130
03	CHAMOLI	314	13321
04	CHAMPAWAT	17	2102
05	DEHRADUN	62	3341
06	HARDWAR	40	4258
07	NAINITAL	191	8982
08	PAURI GARHWAL	125	9008
09	PITHORAGARH	28	3745
10	RUDRAPARYAG	12	2604
11	TEHRI GARHWAL	32	2414
12	U.S. NAGAR	2987	85880
13	UTTARKASHI	20	2135
14	UKSLA	02	1585
	TOTAL :-	3917	149756

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND ADVICE/COUNSELING
PROVIDED IN THE STATE OF UTTARAKHAND FOR THE PERIOD FROM
JULY, 2017 TO SEPTEMBER, 2017**

S. No.	Name of DLSA's	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
01	ALMORA	24	08
02	BAGESHWER	05	-
03	CHAMOLI	12	09
04	CHAMPAWAT	03	-
05	DEHRADUN	120	02
06	HARDWAR	67	05
07	NAINITAL	40	01
08	PAURI GARHWAL	21	62
09	PITHORAGARH	07	03
10	RUDRAPARYAG	-	-
11	TEHRI GARHWAL	16	10
12	U.S. NAGAR	89	51
13	UTTARKASHI	06	03
14	H.C.L.S.C., N.T.L.	52	-
15	U.K. S.L.S.A., N.T.L.	-	26
	TOTAL :-	462	180

UTTARAKHAND JUDICIAL AND LEGAL ACADEMY, BHOWALI, NAINITAL

Training Programmes held in the month of
July, August and September, 2017 :-

S. No.	Name of Training Programmes/ Workshops	Duration
1.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2014 Batch (Including Uttarakhand Darshan Programme) (3 rd phase of Institutional Training)	04 June, 2017 to 08 September, 2017
2.	Workshop on emerging trends and recent developments in Civil Laws for Civil Judges (Sr. Div. & Jr. Div.) (1 st phase)	03 July to 07 July, 2017 (Monday to Friday) (for five days)
3.	Workshop on emerging trends and recent developments in Criminal Laws for CJM's/Judicial Magistrates (2 nd phase)	01 August to 05 August, 2017 (Monday to Friday) (for five days)
4.	Sensitization Workshop on "Animal Protection Laws and Animal Welfare Laws" for officers in the Cadre of CJMs/ACJMs/JMs (Sponsored & Financed by Animal Welfare Board of Uttarakhand, Dehradun) (1 st phase)	25 & 26 August, 2017 (Friday & Saturday) (for two days)
5.	40 hrs (five days) Mediation Training Programme for Civil Judges (J.D.) 2014 Batch	11 September to 15 September, 2017 (Monday to Friday) (for five days)
6.	Sensitization Workshop on "Animal Protection Laws and Animal Welfare Laws" for officers in the Cadre of CJMs/ACJMs/JMs and Civil Judges (Sr. Div./Jr. Div.) (Sponsored & Financed by Animal Welfare Board of Uttarakhand, Dehradun) (2 nd phase)	15 & 16 September, 2017 (Friday & Saturday) (for two days)
7.	Training Programme on UBUNTU Operating System for Judicial Officers cum Master Trainers	18 & 19 September, 2017 (Monday & Tuesday) (for two days)



Hon'ble Mr Justice Rajiv Sharma, Senior Judge hoisting the national flag on 15th August, 2017 on the eve of Independence Day



Hon'ble the Chief Justice along with Hon'ble Judges of High Court of Uttarakhand on the occasion of the valedictory function of the foundation training programme of Civil Judges (Junior Division), 2014 Batch



Workshop on Animal Protection Laws & Animal Welfare Laws from 25-26 August 2017 (1st Phase)



Workshop on Animal Protection Laws & Animal Welfare Laws from 25-26 August 2017 (2nd Phase)



40 hours Mediation Training Programme for Civil Judges (J.D) 2014 Batch from 11-15 September 2017



Foundation Training Programme for Civil Judges (J.D.) 2014 Batch (3rd Phase of Institutional Training)



Training Programme on UBUNTU Operating System for Judicial Officers cum Master Trainers from 18-19 September 2017



Workshop on emerging trends and recent developments in Criminal Laws for CJMs/JM from 03-07 July,2017 (2nd Phase)